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|------|--|--|
| 1 | Name of the Government Servant in full
(in block letters) | YAJUVENDER SINGH |
| 2 | Service to which he belongs | H.P Judicial Services. |
| 3 | Total length of services up to date | |
| (i) | in non-Gazetted rank | N/A |
| (ii) | in Gazetted rank | 9 Years and 7 months. |
| 4 | Present post held and place of posting | Civil Judge(Sr. Div.)-cum-JMIC,
Jogindernagar, Distt. Mandi, H.P. |
| 5 | Total annual income from all sources
during the calender year immediately
proceeding the 1 st January, 2012 | ₹ 10,49,888/-including gross salary,
arrears and allowances. |

DECLARATION :

I hereby declare that the return enclosed namely, Forms I to V are complete, true and correct as on 31st December, 2012 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub-rule (1) of Rule 18 of the Central Services(Conduct) Rules, 1964.

Date 23.07.2013


Civil Judge(Sr. Div.) cum-JMIC,
Jogindernagar, Distt. Mandi, H.P.

Note 1 This return shall contain particulars of all assets and liabilities of the Government servant either in his own name or in the name of any other person.

Note 2 If a Government servant is a member of Hindu undivided Family with coparcenary rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No.1 the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added wherever necessary.


FORM No.1

Statement of immovable property on first appointment as on the 31st December, 2012 (e.g., Lands, House, Shops, other Buildings, etc.)

Sr. No.	Description of property	Precise location (Name of District, Division, Taluk and Village in which the property is situated and also its distinctive number, etc.)	Area of land (in case of land and buildings)	Nature of land in case of landed property.	Extent of interest	If not in own name, state in whose name held and his/her relationship, if any, to the Government servant.
1	2	3	4	5	6	7
1	Landed property	Phati Mohal, Kothi Khokhan, Tehsil and Distt. Kullu H.P.	51 bighas, 3 biswas	Orchard area	Not known yet	In the name of my father Kanwar Bhupinder Singh
2	House	-do-	1 bighas 10 biswas.	-	-do-	-do-
3	A commercial complex	on Khasra No. 426 at Mohal Kullu, Distt. Kullu HP		Shops	-do-	-do-

Date of acquisition	How acquired (whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person/ persons from whom acquired (address and connection of the Government servant, if any, with the person/persons concerned) please see Note 1 below	Value of the property (see Note 2 below)	Particulars of sanction of prescribed authority, if any.	Total annual income from the property.	Remarks
8	9	10	11	12	13
As and when the same is acquired by me, the necessary information will be submitted to the Hon'ble High Court.	----N.A---	Approximately 3 crore and the same is in the name of my father.	----N.A---	Rs. lakh only, and the same is in the name of my father.	
Nil.	----N.A----	15 lacs only but in the name of my father.	----N.A---	----N.A---	
		15 lacs only but in the name of my father.	---N.A.---	---N.A.---	

Date 28th July, 2012.


 Civil Judge (Sr. Div.)-cum-JMIC,
 Jogindernagar, Distt. Mandi, H.P.

Note 1.-- For purpose of column 9, the term "lease" would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealings with the Government servant, such a lease should be show in in this column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.

Note 2 In column 10 should be shown


- (a) Whether the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition;
- (b) Where it has been acquired by lease, the total annual rent thereof also; and
- (c) Where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.'

Government Servant.

STATEMENT OF MOVABLE PROPERTY AS ON 31.12.2012.

1	Description of item	1 Car 2 Television 3 Refrigerator 4 CD Player 5 Other household articles 6 Licenses .22 Ordinance 7 Make Revolver 8 Plazma T.V. 9 Diomond jewellery 10 Gold jewellery
2	Price or value at the time of acquisition and/or the total payments made up to the date of return, as the case may be in case of articles purchased on hire purchase or installment basis	1 Car ₹. 5.50,00/- 2 Television ₹. 14,000/- 3 Reffigerator ₹. 12,000/- 4 CD Player ₹. 5000/- 5 Other House- 6 hold articles ₹. 80,000/- 7 Licenses.22Ordinance Make Revolver ₹. 48,000/- 8 Plazma T.V. ₹. 39,500/- 9 Diamond Jewellery ₹. 1,50,000/- 10 Gold jewelery ₹. 2,00,000/-
3	If not in own name, name and address of the person in whose name and his/her relationship with the Government servant.	Own name and in the name of Smt. Mahima Singh (wife).
4	How acquired with approximate date of acquisition	Some of the above articles have been purchased by own savings prior to 31.03.2012.
5	Remarks	

Date:23.07.2013


Civil Judge(Sr. Div.)-cum-JMIC,
Jogindernagar, Distt. Mandi, H.P.

Note 1 In this Form, information may be given regarding items like (a) jewellery owned by him (total value); (b) silver and other precious metals and precious stones owned by him nor forming part of jewellery (total value); (c) (i) Motor Cars, (ii) Scooters/Motorecycles, (iii) refrigerators/air conditioners, (iv) radios/radiograms/television sets and any other articles, the value of which individually exceeds Rs. 1000/- (d) value of items of movable property individually work less than Rs. 1000/- other than articles of daily use such as clothes, utensils, books, crockery, etc. added together as lump-sum.

Note 2 In Column 5, may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.

Note 3 In Column 6, particulars regarding sanction obtained or report made in respect of various transactions may be given.

FORM No. IV

Statement of Providence Fund and Life Insurance Policy as on the 31st December-2012

Sr. No.	Insurance Policies				Amount of annual premium
	Policy No. and date of policy	Name of Insurance Company	Sum insured/date of maturity	of	
1	152130219 Date 12.11.2004 in the name of his son	Life Insurance Corporation of India.	2,00,000/-		₹ 14871.00

Type of Provident funds/GPF/CPF Account No.	Provident Funds			Remarks(if there is dispute regarding closing balance, the figures according to the Govt. servant should also be mentioned in this column)
	Closing balance as last reported by the Audit/Accounts Officer alongwith date of such balance	Contribution made subsequently	Total	
6 G.P.F A/c No. HP-03 3624	7 ₹ 8,09,040.00 till 31.03.2011	8 ₹ 86,285.00	9 ₹ 8,95,325.00	10
PPF No. 195	₹ 1,89,848.00	-	₹ 1,89,848.00	

Date 23.07.2013

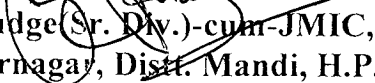
Civil Judge (St. Div.)-cum-JMIC,
Jogindernagar, Distt. Mandi, HP.

FORM No. V

Statement of Debts and Other Liabilities on First Appointment as on the 31st December- 2012

Sr. No.	Amount	Name and address of Creditor	Date of incurring liability.	Details of Transaction	Remarks
1	2	3	4	5	6
-nil-	-Nil-	-Nil-	-Nil-	-Nil-	-Nil.

Date 23.07.2013


Civil Judge (Sr. Div.)-cum-JMIC,
Jogindernagar, Distt. Mandi, H.P.

Note. 1 Individual items of loan not exceeding three months emoluments or Rs. 1,000 whichever is less, need not be included.

Note. 2 In Column 6, information regarding permission, if any, obtained from or report made to the competent authority may also be given.

Note 3 The term "emoluments" means pay and allowances received by the Government Servant.

Note 4 The statement should also include various loans and advances available to the Government servants like advance for purchase of conveyance, house building advance, etc. (other than advances of pay and traveling allowance, advance from the GP Fund and loans on life insurance policies and fixed deposit).

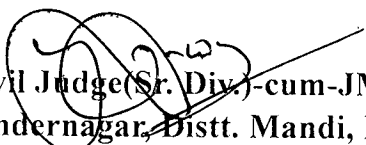
FORM No.II

Statement of Liquid assets on 31.12.2012

- (1) Case and Bank Balance exceeding three months' emoluments.
- (2) Deposits, loans advances and investments (such as shares, securities, debentures, etc.)

1	Description	Saving Account FD.
2	Name and address of Company, Bank, etc.	Savind account in Punjab National Bank(in own name) FD account (in own name)
3	Amount.	Savind A/c in PNB ₹ 5,52,048/- FD A/c in PNB ₹ 3,00,000/-
4	If not in own name, name and address of person in whose name held and his/her relationship with the government servant	N/A
5	Annual income derived.	Simple interest from savings and FD.
6	Remarks.	

Date:23.07.2013.


Civil Judge(Sr. Div.)-cum-JMIC,
Jogindernagar, Distt. Mandi, H.P.

Note 1 In Column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.

Note 2 The term, "emoluments" mans the pay and allowances received by the Government servant.